

A.K. Mukherjee, HJS
Registrar



Lucknow Bench,
Lucknow.
No.
Dated :

To,

All the District Judges,
Subordinate to Allahabad High Court,
Uttar Pradesh.

Subject: W.P. No.303 (S/B) 2011 – Avinash Chandra & others Vs. U.P. Public Service Commission Allahabad and others.

Sir,

I am directed to say that Hon'ble Court, vide order dated 11.10.2012 passed on C.M. Application No.90577 of 2012 – Application for impleadment, moved in the abovenoted case, has been pleased to pass the following order :-

“

As such, issue notices to newly impleaded opposite parties as the matter has been lingering on and the Apex Court has also directed for expediting the hearing of the case and as such, it is expedient, in the interest of justice that in this electronic era, we propose to send copy of the notices by loading the notices alongwith the copy of the writ petition and annexures on the official website of this Court. Registrar of this Court is directed to issue a general order on the official website to the effect that the objection on which notices have been issued may be treated to be a notice by means of personal service as all the officers, who have been offered an appointment, have been allotted website by the Registrar of this Court. Registry will accordingly upload the said notices on the official website of the officers concerned, who have been offered an appointment and have been impleaded in the instant writ petition by means of impleadment application. In case, the officers concerned have not been allotted official website, same shall be uploaded on the official website of the District Judges where the officer concerned is posted.

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Learned counsel for the petitioners is directed to file copy of the writ petition alongwith its annexures by means of soft copy/CD/Pen drive in the registry of this Court and the registry is directed to send notices to all the newly impleaded respondents through E-Mail. As indicated above, if the official E-Mail has not been allotted to the officer concerned, same shall be sent to the District Judge concerned, who in turn shall effect the service of the officer concerned. The Registrar of this Court, namely, Shri Alok Kumar Mukherjee shall ensure that soft copy of writ petition and complete annexures is uploaded on the website of this Court and shall also be uploaded on the e-mail of the concerned parties/the District Judges concerned. Registrar shall also communicate all the newly opposite parties that if they so wish they may get the copy of the writ petition by downloading the same from the website of this Court/ or the same can be downloaded from the e-mail of the concerned District Judges.



List this matter in the second week of November, 2012 before the appropriate Bench. Newly impleaded opposite parties, if intend to file any response, they may do so within the aforesaid period after serving the its duplicate on the counsel for the petitioners."

I am, therefore, sending herewith a copy of the aforementioned Court's order dated 11.10.2012 alongwith notices and copy of the writ petition together with its annexures as submitted by the learned counsel for the petitioner through e-mail with the request kindly to get the same served on the officers concerned (newly impleaded), if any one is posted in your judgship as their individual e-mail is not available at this Bench with the direction to file objection on which notices have been issued well before the next date of listing of the case.

The case will be listed before the Hon'ble Court on 09.11.2012.

This may be treated as **MOST URGENT.**

Encl.: As above.

Yours faithfully,

Registrar

No. 16356 /2012

Dated : 02.11.12

Copy forwarded alongwith a copy of the aforementioned Court's order dated 11.10.2012 alongwith copy of the writ petition together with its annexures as submitted by the learned counsel for the petitioner through e-mail to -

1. The Registrar General, High Court, Allahabad with the request kindly to get the notices served on the officer concerned (newly impleaded), through the Joint Registrar (Services) / Service Section as their place of posting and individual/official e-mail is not available at this Bench with the direction to file objection on which notices have been issued well before the next date of listing of the case i.e. 09.11.2012.

2. The Joint registrar (Services), High Court, Allahabad with the request kindly to get the notices served on the officer concerned (newly impleaded), through email as their place of posting and individual/official e-mail is not available at this Bench with the direction to file objection on which notices have been issued well before the next date of listing of the case i.e. 09.11.2012.

Encl.: As above.

Registrar